



Government of Jammu and Kashmir
Revenue Department
Civil Secretariat
Srinagar/Jammu

Notification,
Jammu, the 31st March, 2017

SRO 159 .- In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963), and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Sh. Umar Shafi Pandit, KAS, Sub-Divisional Magistrate, Dooru, to be the Competent Authority for the purposes of the said Act, within the territorial jurisdiction of Tehsils Dooru, Shahabad Balla and Qazigund of District Anantnag.

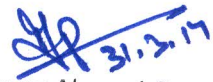
By Order of the Government of Jammu and Kashmir.

Sd/-
(Muhammad Ashraf Mir)
Commissioner/Secretary to Government
Revenue Deptment
Dated: 31-03-2017

No.Rev/LB/02/2107

Copy to the:-

1. Financial Commissioner (Revenue) J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 07 copies).
4. Divisional Commissioner, Jammu / Kashmir.
5. Deputy Commissioner, Anantnag for information.
6. OSD to Hon'ble Minister for Revenue for information of the Hon'ble Minister.
7. Mr. Umar Shafi Pandit, KAS, Sub-Divisional Magistrate, Dooru.
8. Manager, Government Press, Srinagar / Jammu for publication in the Government Gazette
9. Private Secretary to Hon'ble Minister of State for Revenue for information of the Hon'ble Minister.
10. Private Secretary to Commissioner/Secretary to Government, Revenue Department.
11. Notification / Stock file.


(Manzoor Ahmad Parray)
Under Secretary to Government
Revenue Department